

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:958  
ANSWERED ON:14.07.2004  
APPOINTING OF CVO IN KENDRIYA BHANDAR  
Jha Shri Raghunath

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the Kendriya Bhandar does not have a regular Chief Vigilance Officer (CVO) duly appointed by CVC;
- (b) if so, the reasons therefor;
- (c) the procedure that is adopted to ensure that the sale and purchase of items are carried out without irregularities and malpractices; and
- (d) the steps taken by the Government to appoint a regular CVO at the earliest?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI SURESH PACHOURI)

(a): Yes, Sir.

(b): As per Section 49 of the Multi-State Co-operative Societies` Act, 2002, all powers of appointment of employees in Kendriya Bhandar vest in the Board of Directors/Chief Executive of the Society. Consequently, action to appoint a CVO will have to be taken by the Board of Directors of the Kendriya Bhandar.

(c): Kendriya Bhandar has adopted a revised Purchase Policy in 2003 laying down the procedure for procurement of Grocery, Consumer, Stationary and other items with the objective of providing quality goods at reasonable and competitive prices.

(d): Does not arise, in view of the reply to (b) above.